

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-07-2024 AT 10:30 AM**

CP(IB) No. 97/7/HDB/2018

AND

**Cont. A (IBC) 21/2023, IA No. 1052/2020, IA (IBC) 09/2024 & Unnumbered
IA (IBC) (Liquidation) /2024 in CP(IB) No. 97/7/HDB/2018
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

JM Financial Asset Reconstruction Company Ltd

...Financial Creditor

AND

Bheema Cements Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

Cont. A (IBC) 21/2023

It is reported that compliance of the directions have been complied with. Let necessary proof be filed today. **For orders on 30.07.2024.**

IA No. 1052/2020

Learned Counsel Smt Mummaneni Vazra Laxmi, for applicant present physically.

Matter passed over.

Matter called again. For hearing, matter adjourned to 30.07.2024.

IA (IBC) 9/2024

Mr G Madhusdhan Rao, erstwhile Resolution Professional present physically.

Learned Senior Counsel Mr Vivek Reddy, for Resolution Professional present through Video Conference.

Learned Counsel Mr Sathakerni, for respondent present physically.

For hearing, matter adjourned to 30.07.2024.

Unnumbered IA (IBC) (Liquidation) /2024

Mr G Madhusdhan Rao, erstwhile Resolution Professional present physically. Learned Senior Counsel Mr Vivek Reddy, for Resolution Professional present through Video Conference.

Heard learned senior counsel for Resolution Professional. Learned senior counsel for resolution professional stated that reason for filing two applications for the same relief is the release of the order of Hon'ble NCLAT application to the file of the earlier application, pressing on which filing of this application. **Hence registry shall number the application if same is otherwise in order along with the earliest IA (IBC) 9/2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)